

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 212
(IB)-446(PB)/2021
IA- 3148/2024, New IA-3308/2024
New Ivn-29/2024

IN THE MATTER OF:

State Bank of India

...

Appellant/Petitioner

Versus

Shantanu Jagdish Prakash.

...

Respondent

Under Section: 95(1) of (IBC)

Order delivered on 01.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant : Adv. Manish Jha, Adv. Vishrutyi Sahni, Adv.
Muskaan Gupta

For the Respondent :

For the RP : CMA Sandeep Kumar Bhatt, RP present in
person, CMA Kamal Deep Tyagi

For the Personal : Adv. Aditya Dewan, Adv; Mr. Sahil Chandra,
Guarantor Adv. Parth Tiwari

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3148/2024: As prayed by the Ld. Counsel appearing for the RP, one week time is granted for filing the reply to the application.

List on 21.08.2024.

IA-3308/2024: The sole grievance espoused by the Applicant in the captioned IA is that the ramification of para 23 of the order dated 31.05.2024, in terms of which the application filed under Section 95 of IBC, is admitted in that the Applicant Bank is under mandamus to file an application for replacement of RP. It is made clear that such is not the ramification of the order and it is left to the

wisdom of the Creditor/Applicant Bank to take the steps as per its decision. **The application stands disposed of.**

Ivn.-29/2024: The RP has already been given the liberty to file reply to IA 3148/2024, thus is given the liberty to put forth his stand qua the prayer made in the application. In the wake, **the Ivn.-29/2024 stands disposed of.**

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)